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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 135/94

Date of decision: 16.12.94

OM PRAKASH & ORS

: Applicants.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. P.V. Calla : Counsel for the applicants.

Mr. U.D. Sharma : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Ms. Usha Sen, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. Most of the reliefs prayed for by the applicants have been given to the applicants vide GOI, Department of Telecommunications' letter no. 57-32/94/T.C dated 5th December, 1994. This order has been passed after the dismissal of the SLP by the Hon'ble Supreme Court on 8.8.94. In the light of this order, the petition stands disposed of to a great extent except on the question of interest. Mr. Sharma, the learned counsel for the respondents, opposes the grant of interest on the ground that the Hon'ble Supreme Court has earlier taken a view and which has been recalled, so the cause of action cannot be accrued.

3. In the light of the submissions made as also the order dated 5.12.94, the O.A. is disposed of accordingly and all consequential benefits should be given within a period of three months. In case the payment is not made within four months, in the light of the order dated 5.12.94, the respondents shall be liable to pay the interest at the rate of 12% per annum after the expiry of the four months. The applicant nos. 10 and 11^{have} already

retired, so the benefit should be extended to them and the pension should also be revised according to the order.

4. The O.A. is disposed of accordingly, with no order as to costs.

Usha Sen

(USHA SEN)
Administrative Member

D.L. Mehta

(D.L. MEHTA)
Vice-Chairman